

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2010
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

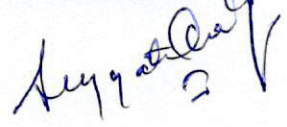
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

NAME OF THE PARTIES: Jer Rutton Kavasmaneck
V/s.
M/s. Gharda Chemicals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Sugata Choudhary V/s. Shri Mr. Mayur Rhandekar	Petitioner	
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MR. ROMAN KADAM
MR. ABHISHEK ADKE
ilb Legals Partners

Respondent
J.



Order

CP No.87/397-398/CLB/MB/MAH/2010

With regard to the amended Petition, the Respondent side is at liberty to file
reply within 10 days hereof, rejoinder if any, one week thereof.

List this matter for hearing on 16.1.2017.

sd/-
B.S.V.PRAKASH KUMAR
Member (Judicial)

sd/-
V. NALLASENAPATHY
Member (Technical)